

Territory. The State Governments usually estimate their requirements in advance and arrange supplies through various agencies including private trade. The insecticides have been considered as essential inputs for increasing the agricultural and horticultural production and the industry engaged in the production of insecticides of which currently 38 different kinds are being produced has been considered as a priority and key industry and all Government support and encouragement is being given to increase production so that adequate supply of pesticides is maintained in the country. The pesticides which are not yet manufactured in the country, are being imported in sufficient quantities.

#### Pulses Development Council

838. SHRI NAGESHWARA RAO : Will the Minister of AGRICULTURE be pleased to state :

(a) when the Government issued a Press Note announcing its intention to set up a Pulses Development Council;

(b) when this Council was actually constituted; and

(c) the composition and functions of the Council ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b). A Resolution constituting the Pulses Development Council was notified on 15-1-1970.

(c) A statement showing the composition and functions of the Council is laid on the Table of the House. [*Placed in Library, See No. LT-1489/72*]

#### Replacement of All India Council of Sports

839. SHRI H. N. MUKERJEE : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) since when the All India Council of Sports has ceased to exist;

(b) whether any replacement of it as an Advisory Body to Government is contemplated; and

(c) if so, when such body is going to be set up and what are to be the principles of its composition ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY): (a) 14-11-1970.

(b) The All India Sports Council is going to be reconstituted.

(c) It will be set up soon and principles of Composition are under consideration.

12.02 hrs.

*Re: ALLEGED MURDER OF A MEMBER OF BIHAR LEGISLATIVE ASSEMBLY*

SOME HON. MEMBERS: *Rose --*

SHRI S. M. BANERJEE (Kanpur): A CPI Member of Bihar Assembly has been shot in Patna in his own flat by seven persons. I would not have raised this issue had there been an Assembly there. Not even the Council of the Ministers has been appointed there. This gentleman was elected from Ramgarh, defeating the Congress candidate, because in this seat there was no compromise. He belongs to the minority community. He was shot dead in his flat. The Centre should institute a CBI enquiry. (*Interruption*)

MR. SPEAKER: You must be aware that the Ministries have now started functioning in the States. President's rule is not continuing there. I quite agree that it is very gruesome tragedy, but the proper forum for raising this matter is the State Assembly. In future, when you

raise such matters, you should consult the rules. They are your own rules, framed by the House itself. When the Speaker does not allow, do not get up in spite of that.

SHRI B. P. MAURYA (Hapur) : It is not an ordinary murder. It is a political murder. It should be given proper importance.

SHRI INDRAJIT GUPTA (Alipore) : You are perfectly right that this matter comes within the purview of the State Assembly, but when an elected legislator is killed in broad daylight on the morrow of the election, we felt that it was an extraordinary matter and that the Minister must acquaint himself with the details of the incident and let us have the facts.

MR. SPEAKER : Whatever be the reasons, questions of law and order of the State should be raised there. There is no President's rule there now.

SHRI S. M. BANERJEE : I seek your guidance. Our request is that the Central agency must investigate the matter, because in our opinion it is a political murder. We may be wrong. Shri Jyoti Basu was hit by a bullet and there was a Central investigation.

SHRI INDRAJIT GUPTA : That also happened in Patna. He was only wounded this man has been killed.

SHRI S. M. BANERJEE : The Home Minister should make a statement.

MR. SPEAKER : I am not going to ask the Home Minister to make a statement here. If any information comes to him from the State, he is at liberty to place it before the House on his own. There is no question of my directing him to do so.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, श्री साँ दिन भर कालो किए जाते रहे और पुलिस अपराधियों को अगिहेंड

नहीं कर सकी। यह बड़े अफसोस की बात है। यह मन्त्री यह तो कम से कम बता सकते हैं कि किस स्थिति में मर्डर हुआ ?

अध्यक्ष महोदय : बैठ जाइए भाप। एक-एक कर के सारी पार्टी के मेम्बर बोल रहे ह, भाप के लीडर बोल चुके, अब भाप बैठ जाइए।

श्री रामावतार शास्त्री : मेरी कांस्टीट्यूएसी में इस तरह का हीनस फ्राइम हुआ। I have every right to say something.

MR. SPEAKER : Everything that happens in your constituency does not entitle you to raise it here.

श्री रामावतार शास्त्री : ज्योति बसु की घटना भी पटना में हुई और यह घटना भी पटना में हुई (श्रवधान) इसके लिए सी. बी. आई. की एन्वायरी बैठाई जाए।

MR. SPEAKER : Papers to be laid.

12.06 hrs.

PAPERS LAID ON THE TABLE

FINAL REPORT OF DIRECT TAXES  
ENQUIRY COMMITTEE

THE MINISTER OF FINANCE  
(SHRI YESHWANTRAO CHAVAN) : I beg to lay on the Table:—

(1) A copy of the Final Report of the Direct Taxes Enquiry Committee.

(2) A statement explaining the reasons for not laying the Hindi version of the above Report simultaneously.

[Placed in Library. See No. LT 1456/72]

DELHI MOTOR VEHICLES (FIFTH AMDT.)  
RULES

THE MINISTER OF PARLIAMENTARY  
AFFAIRS AND SHIPPING AND